

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

Monday, the 5th day of December 2022 / 14th Agrahayana, 1944
WP(C) NO. 39197 OF 2022 (Y)

PETITIONER:

ARCHBISHOP ANDREWS THAZATH, AGED 71 YEARS APOSTOLIC ADMINISTRATOR,
ARCHEPARCHY (ARCHDIOCESE) OF ERNAKULAM- ANGAMALY, MAJOR ARCHBISHOP'S
HOUSE, BROADWAY, ERNAKULAM- 682031.

RESPONDENTS:

1. STATE OF KERALA, REP. BY SECRETARY, HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.
2. THE STATE POLICE CHIEF, OFFICE OF THE STATE POLICE CHIEF, POLICE HEAD QUARTERS, THIRUVANANTHAPURAM-695 001.
3. CITY POLICE COMMISSIONER, OFFICE OF THE CITY POLICE COMMISSIONER, ERNAKULAM - 682 031.
4. STATION HOUSE OFFICER, CENTRAL POLICE STATION, ERNAKULAM. 682 031.
5. ATHIRUPATHA SAMRAKSHANA SAMITHI, REP. BY ITS CONVENER, FR. SEBASTIAN THALIAN, AGED NOT KNOWN TO PETITIONER, FATHER'S NAME NOT KNOWN TO PETITIONER, VICAR, ST. ANTONY'S CHURCH, EDAKKUNNAM, PADUVAPURAM, ERNAKULAM 683 582.
6. ALMAYA MUNNETTA SAMITHI, REP. BY ITS SECRETARY, RIJU DAVIS, AGED 48 YEARS, S/O K.V DEVASSY, KANJOOKARAN HOUSE, NEDUVANNOOR, CHOWARA P.O., ERNAKULAM 683 571.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the respondents No.2 to 4 to afford protection to the life of the petitioner from the respondents 5 & 6 and their henchmen and to provide police protection for the smooth ingress and egress to the Major Archbishops House by removing the miscreants/outsideers from the Major Archbishops House, Ernakulam, till the disposal of this Writ Petition, in the interest of justice.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.S.RAJEEV, V.VINAY, M.S.ANEER, PRERITH PHILIP JOSEPH & SARATH K.P., Advocates for the petitioner, the court passed the following:

ORDER

Issue notice to respondents 5 and 6 by special messengers.

Post on 08.12.2022.

In the meanwhile, in case of any overt acts against the life of the petitioner, the petitioner may inform the Station House Officer who shall take appropriate steps to see that adequate protection is granted to the life of the petitioner.

05.12.2022

Sd/- **ANU SIVARAMAN**, JUDGE

